

**THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, CHANDIGARH BENCH, CHANDIGARH**

Item 2

CP (IB) No. 218/Chd/Pb/2023

Under Section 94, IBC 2016

In the matter of:-

Gurpreet Singh Ahuja

...Petitioner/ Personal Guarantor

Vs.

Bank of India & Ors

...Respondents

Present: Mr. G.S. Sarin, PCS for the petitioner.

It is stated by learned Authorized Representative for the petitioner/ personal guarantor that the applicant has received notice under SARFAESI Act. In view of the order passed by Hon'ble Principal Bench in the matter of *Rachet Laboratories Limited* in CP(IB) No. 431(PB)/ 2023 dated 23.08.2023 of learned PCS for the petitioner is directed to file short note on the point of maintainability of the present petition within two weeks. List the matter on 25.09.2023.

-sd-

**(Subrata Kumar Dash)
Member (Technical)**

September 04, 2023

SM

-sd-

**(Harnam Singh Thakur)
Member (Judicial)**